

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-05/241/ND/2018

In the matter of :

Proplarity Infratech. (P) Ltd & Ors.

.. PETITIONER

Vs.

HSL Software (P) Ltd. & Anr.

.. RESPONDENT

SECTION :

Under Section 241 (1) a & 241 (1) b

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Sarthak Guru, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener : -

ORDER

Learned Counsel for the petitioner is present. Upon service of notice on the Respondents, Respondents is being represented by Mr. Abhay Singh, Advocate , who seeks some time on behalf of the respondents to file reply to the Company petition. Taking into consideration the said representation, 4 weeks time is granted to the respondents to file their reply with a copy in advance of the reply to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of 3 weeks thereafter. Interim orders, if any in the meanwhile, to continue.

List on 17.4.2018.

- Sd -
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.2.2018